

GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice and Parliamentary Affairs
(Subordinate Legislation Section)
Jammu/Srinagar

Notification,
Srinagar, the 12th July, 2022.

S.O.332.— In exercise of the powers conferred by rule 31-A and 45-A of the Jammu and Kashmir Sikh Gurdwaras and Religious Endowment Rules, 1975, the Government of Jammu and Kashmir hereby appoint the following as appellate authorities for purposes of the said rules; namely:-

For rule 31-A.	For rule 45-A.
Additional Deputy Commissioner in each district.	Financial Commissioner, Revenue, J&K.

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)

Secretary to Government
Department of Law, Justice and PA.

NO.LAW-SL/76/2022-10

Dated: - 12.07.2022

Copy to:

1. Principal Secretary to Government, Revenue Department.
2. Financial Commissioner, Revenue, J&K Srinagar.
3. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
4. Divisional Commissioner, Kashmir/Jammu.
5. All Deputy Commissioners _____.
6. Additional Deputy Commissioner, Kashmir Division/Jammu Division.
7. Director Information, J&K.
8. General Manager, Government Press, Srinagar. He is requested to arrange printing of 50 copies of this notification as extra ordinary in the official Gazette.
9. Private Secretary to the Chief Secretary.
10. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
11. President, J&K State Gurdawara Prabhandak Board.
12. S.O. section/web-site section.
13. Concerned file.


12.07.22
(Ashish Gupta)

Additional Secretary to Government.